

**IN THE NATIONAL COMPANY LAW TRIBUNAL**  
**CHANDIGARH (COURT – II)**  
***(Through Hybrid Mode)***

**Item No. 114**

**IA(I.B.C)/1002 (CH)2024**  
**And**  
**CP (IB) No. 257/Chd/Hry/2023**

**IN THE MATTER OF:**

**Bank of Baroda**

...

**Petitioner**

**Versus**

**Rajender Singh**

...

**Respondent**

**Under Section: 95, 99, IBC 2016**

**Order delivered on 22.07.2024**

**CORAM:**

**SHRI. ASHISH VERMA,  
HON'BLE MEMBER (T)**

**SHRI. HARNAM SINGH THAKUR,  
HON'BLE MEMBER (J)**

**PRESENT:**

**For the Petitioner** : Ms. Aayushi Jaryal, proxy counsel for Mr. A.S. Likhari, Advocate.

**For the Respondent** : Mr. Deepak Aggarwal, Advocate.

**For the RP** : Mr. Puru Gupta, Advocate.

**ORDER**

**IA(I.B.C)/1002(CH)2024**

This is an application filed under Section 60(5) of IBC, 2016 for placing on record the report under Section 99 of IBC 2016 filed by the RP. The same is taken on record subject to just exceptions. Thus, IA(I.B.C)/1002(CH)2024 is disposed of and be tagged with the main petition for reference purpose.

**CP (IB) No. 257/Chd/Hry/2023**

It is stated by learned counsel for the Personal Guarantor that he has not received the copy of the report. Learned counsel for the parties are directed to supply the copy of the report during the course of the day. Learned

counsel for the parties are also directed to share their e-mail address in the chat box. Objections to the report, if any, be filed within ten days with a copy in advance to the counsel opposite. Response, thereto, if any, be filed within next one week with a copy in advance to the counsel opposite. List on 27.08.2024.

Sd/-  
**(ASHISH VERMA)**  
**HON'BLE MEMBER (T)**

Sd/-  
**(HARNAM SINGH THAKUR)**  
**HON'BLE MEMBER (J)**